



2026:AHC:38327

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 3462 of 2026

Kahkasha Anzum

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s) : Jagadish Prasad Yadav

Counsel for Respondent(s) : C.S.C., Rameshwar Prasad Shukla

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. In the proceedings initiated under Section 116 of the U.P. Revenue Code, 2006 which was registered as Case No.13312 of 2025, Computerized Case No.T202515060313312, interim protection was granted in favour of the petitioner on 04.12.2025 by the Respondent No.2 namely Sub-Divisional Magistrate, Tehsil Phoolpur, District Azamgarh.
2. The aforesaid order was recalled by him on 01.01.2026. Aggrieved against the aforesaid, the petitioner has preferred the present writ petition.
3. Heard counsel for the parties and perused the record.
4. From perusal of both the orders namely order dated 04.12.2025 as well as order dated 01.01.2026, the Court is of the prima facie opinion that both the orders are passed without assigning any reasons. Hence the both orders are liable to be set aside and are hereby quashed.
5. Respondent No.2-Sub-Divisional Magistrate, Tehsil Phoolpur, District Azamgarh is directed to pass a fresh order strictly in accordance with law after providing an opportunity of hearing to the parties concerned, expeditiously unless there is no legal impediment.
6. With the aforesaid observations, the writ petition is **allowed**.

(Prakash Padia,J.)

February 20, 2026

Swati